

Accounts. [Placed in Library. See No. LT-2761/78].

(2) A copy of the University Grants Commission (Fitness of Technological Universities for Grants) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 785 in Gazette of India dated the 17th June, 1978, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-2702/78].

(3) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1976-77 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions) showing reasons (a) for delay in laying the above document and (b) for not laying simultaneously the Hindi version thereof. [Placed in Library. See No. LT-2703/78].

(4) (i) A copy of the Annual Accounts (Hindi and English versions) of Banaras Hindu University, Banaras, for the year 1974-75 together with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-2704/78].

(5) A copy of the Report (Hindi and English versions) of the working Group on Art and Culture for Sixth Five Year Plan. [Placed in Library. See No. LT-2705/78].

(6) (i) A copy of the Certified Accounts, (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi for the year 1976-77.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above docu-

ment. [Placed in Library. See No. LT-2706/78].

AUDIT REPORT ON ACCOUNT OF RUBBER BOARD, KOTTAYAM FOR 1976-77 AND CARDAMOM (LICENSING AND MARKETING) AMBT. RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table:

(1.) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board, Kottayam, for the year 1976-77 along with the statement of Accounts. [Placed in Library. See No. LT-2707/78].

(2) A copy of the Cardamom (Licensing and Marketing) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1000 in Gazette of India dated the 12th August, 1978, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT-2708/78].

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Jyotirmoy Bosu, you cannot get up and raise like that. It will not go on record. We will look into it.

SHRI SAUGATA ROY (Barrackpore): On a point of order.

MR. DEPUTY-SPEAKER: What is your point of order.

SHRI SAUGATA ROY: This is with regard to rule 334A. It says:

"A notice shall not be given publicly by any member or other person until it has been admitted by the Speaker and circulated to Members."

In today's paper it is said that a no-trust motion in Lok Sabha is to be moved on Monday by the Leader of the Opposition, Mr. C. M. Stephen; the Congress (I) Parliamentary Party is understood to have issued a whip to all its members to be present

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[Shri Saugata Roy]

in the House at Zero Hour. I do not know whether such a motion has been moved or given notice of. It was not circulated along with the list of business today. But I find in the papers that a no-trust motion is being put...

MR. DEPUTY-SPEAKER: It is the business of the Party concerned whether they want to move or not.

SHRI K. P. UNNIKRISHNAN (Badagara): Have you got any notice?

MR. DEPUTY SPEAKER: On the one hand you say that it should not be divulged to the press, this and that and on the other hand you are asking in the House whether I have received notice (*Interruptions*) Mr Vayalar Ravi.

SHRI VAYALAR RAVI (Chirayinkil): I am rising to seek a clarification from you. I have given notice of breach of privilege against Shri Raj Narain—under rule 334A—because Mr. Raj Narain made a statement that he was moving a motion of privilege against the Prime Minister. I have nothing against that, he can do whatever he wants...

MR. DEPUTY-SPEAKER: I have received your notice. I have to go through the newspaper report which you have mentioned. Without going through that, I cannot take a decision. I shall revert to it tomorrow.

PARLIAMENTARY COMMITTEES—  
SUMMARY OF WORK

SECRETARY: Sir, I beg to lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 28th March, 1977 to 31st May, 1978.

MR. DEPUTY SPEAKER: Now, we take up the call-attention... (*Interruptions*) I will have to look into it before you can raise it in the House. There are so many notices, and I will have to look into the notices and take

decisions on them. Some of them have been received only this morning. Please do not rise up in the House and try to air your notices. Notices are notices and they will be taken notice of, and only after they have been taken notice of that decisions will be made.

Now, we take up the Call-Attention. Mr. Sarsonia.

12.05 hrs.

CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE

REPORTED INCIDENT OF TWO HARIJANS  
HAVING BEEN SHOT DEAD IN VILLAGE  
MORKHERI (HARYANA)

श्री शिव नारायण सरसुनिया : (करोल बाग) : अध्यक्ष महोदय, मैं अबिलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक बक्तव्य दें :—

“ग्राम मोरखेड़ी, जिला रोहतक (हरियाणा) में दो हरिजनों के गोली से मार दिये जाने और कई अन्य के घायल हो जाने की घटना का समाचार”।

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : महोदय, सरकार 21 अगस्त, 1978 को हरियाणा के जिले रोहतक के मोरखेड़ी गांव में घटी घटना जिस में दो हरिजन मारे गये तथा छः अन्य घायल हुये की निम्ना करती है और शोक प्रकट करती है ।

हरियाणा सरकार से प्राप्त सूचना के अनुसार मोहल्ले के दो खाली प्लाटों पर पिछले तीस सालों से एक दिवानी मुकदमा, एक ओर सर्वश्री समे, चन्दन जो अनसूचित जाति के थे और दूसरी ओर उसी गांव के एक सर्वांग हिन्दू श्री उदयसिंह के